NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 716/(MAH)/2017 M.A. No. 440/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017

NAME OF THE PARTIES:

Ajitnath Steels Pvt.Ltd.

V/s

Ellora Paper Mills Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME DESIGNATION

NISHTHA SIKRORIA

Advocate for Nighther
Applicant

ORDER

MA No. 440/2017 IN CP No. 716/I&BP/NCLT/MB/MAH/2017

Corrigendum to the Orders dated 10.10.2017 & 18.10.2017 sought by the Petitioner's Counsel for correction of the Orders dated 10.10.2017 and 18.10.2017, for deletion of word 'Interim' prefix to the Resolution Professional, this Bench having found that mistake has crept in mentioning Resolution Professional as Interim Resolution Professional, the corrigendum has been given to the same as below:

:2:

In the Order dated 10.10.2017, the word/abbreviation 'IRP' mentioned in the eighth line of the first para of the order is hereby corrected as "Insolvency Resolution Professional" by replacing 'IRP'.

Likewise, in the Order dated 18.10.2017, in the second line of the order, the phrase 'Interim Resolution Professional' is hereby corrected as 'Insolvency Resolution Professional'.

Accordingly, this MA 440/2017 in CP 716/2017 is hereby disposed of.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)